

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.103

CP (IB) No. 232/Chd/Chd/2023

IN THE MATTER OF:

Bhim Raj (PG)

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 31.01.2024

CORAM:

**SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan & Mr. Kanish
Jindal, Advocates

ORDER

Credentials of Ms. Sunita, RP has been checked and verified by the Registry. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Learned counsel for the Petitioner has undertaken to file fresh AFA within two days.

Keeping in view the fact and circumstances, Ms. Sunita, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 subject to filing of AFA within two days and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. Learned counsel for the Petitioner is directed to inform the proposed RP during the course of day. Learned counsel for the Petitioner is further directed to file affidavit of service within one week. Learned

mamta 31.01.2024.

counsel for the RP is directed to file report within one week with a copy in advance to the counsel opposite. List on 11.03.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)